The Hon'ble Supreme Court of India in the order dated 16th October, 2012 in the aforesaid case directed the State Governments/UTs and Union of India to submit a status report on the implementation of the directions given in its judgement dated 22nd September, 2006. The Ministry of Home Affairs has filed status report in the form of an Affidavit dated 2.1.2013 on behalf of Ministry of Home Affairs Union of India in the Hon'ble Supreme Court.

'Police' being a State subject in the Seventh Schedule to the Constitution of India, It is the State Governments/UTs Administration, who have to implement various police reforms measures.

(c) As 'Police's is a State subject and police reforms is an ongoing process, it is not possible to indicate any time-frame by which the various police reforms measures would be implemented by various States. The Centre has been persuading the State Governments from time to time to bring in the requisite reforms in the police administration to meet the expectations of the people. Police reform measures are also supported through the grants-in-aid released to the State Governments under the Scheme for Modernisation of State Police Forces (MPF) by the Ministry of Home Affairs. The major items of police infrastructure for State police supported under the Scheme are mobility, modern weaponry, training infrastructure facilities, forensic science equipment, security equipment, traffic equipment, construction of residential buildings for lower level police personnel, etc.

Karnataka bills pending for assent of President

1786. SHRI M. VENKAIAH NAIDU: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the Indian Penal Code and the Code of Criminal Procedure (Karnataka Amendment) Bill 2009 and the Karnataka Land Revenue (Third Amendment) Bill, 2011 are pending for assent of the President;
 - (b) if so, what is the status of these two Bills; and
 - (c) what is the reason for this inordinate delay?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The Indian Penal Code and the Code of Criminal Procedure (Karnataka Amendment) Bill, 2009 and the Karnataka Land Revenue (third Amendment) Bill, as passed by the Karnataka State

Assembly and reserved by the Governor of Karnataka were received in the Ministry of Home Affairs on 27/10/2009 and 19/07/2012 respectively. The Indian Penal Code and the Code of Criminal Procedure (Karnataka Amendment) Bill, 2009 was referred to the Ministry of Law and Justice (Legislative Department & Legal Affairs). The Legislative Department has made some observations on the Bill. However, the Department of Legal Affairs is awaiting final outcome of the Civil Appeal No. 4064/2001 in the Supreme Court in case of Shri S.D. Bandi u/s Divisional Traffic Officer, KSRTC. The matter is still subjudice in the Hon'ble Supreme Court.

The Karnataka Land Revenue (Third Amendment) Bill, 2011 has since been assented to by the Hon'ble President of India.

- (c) The State Legislations are examined in consultation with the Central Ministries/Departments from three angles *viz*,
 - (i) Repugnancy with Central laws
 - (ii) Deviation from National or Central Policy and
 - (iii) Legal and Constitutional validity.

Whenever necessary, the State Governments are advised to modify/amend provisions of such legislations keeping the above in view. Sometimes, discussions are also held with the State Governments and Ministries/Departments of the Government of India with a view to arrive at a decision expeditiously. Hence no time frame can be fixed in this behalf.

Setting up NCTC

1787. SHRIMATI GUNDU SUDHARANI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what are the reasons that Government is taking a long time in setting up National Counter Terrorism Centre (NCTC);
- (b) whether it is a fact that the absence of NCTC is clearly felt after the recent bomb blasts in Hyderabad;
- (c) what plans the Ministry proposes to persuade the State Governments for having NCTC;
- (d) whether it is a fact that Finance Minister has recently written for having NCTC to PM and Home Ministry, and